

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1456 of 2019

IN THE MATTER OF:

Sanjay Gupta

...Appellant

Vs

Raj Kumar Verma & Ors.

...Respondents

Present:

For Appellant: Mr. Kanishk Khetan, Mr. Akshay Goel, Mr. Nipun Gautam and Ms. Shweta Thakur, Advocates.

For Respondents: Mr. Swarnendu Chatterjee and Ms. Itisha Gulati, Advocates.

ORDER

16.12.2019: Admittedly, order dated 7th June, 2019 has not been challenged by the Liquidator and it reached finality. The Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi, by impugned order dated 5th November, 2019 merely observed that no further clarification is required and asked the Liquidator to comply with the directions in letter and spirit.

We find no merit in the appeal preferred by the Liquidator, therefore while we condone the delay of 4 days in preferring the appeal, the appeal is dismissed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/gc